### REGISTERED

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALDRE BENCH

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Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated: 10-7-87

Application No.	90	/8 <b>8</b> (F)	
W.P. No			

- Applicant

To

Shri K. Rangaswamy

V/s

The Divisional Railway Manager South Central Railway, Hubli

- Shri K. Rangaswamy Assistant Yard Master C/e Chief Yard Master South Central Railway Hubli (PO & TQ) Dharwad District
- 2. The Divisional Railway Manager South Central Railway Hubli Dharwad District
- 3. Shri K.V. Lakshmanachar Advocate No. 4, 5th Block Briand Square Pelice Quarters Mysers Road, Bangalers - 560 002 Sublect: SENDING COPIES OF ORDER PASSED BY THE BENCH IN

90/87(F) APPLICATION NO.

passed by this Tribunal in the above said Application on

Encl : as above.

SECTION OFFICER (JUDICIAL)

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 29th DAY OF JUNE, 1987

Present : Hon'ble Justice Sri K.S. Puttaswamy

Vice-Chairman

Hon'ble Sri L.H.A.Rege

Member (A)

## APPLICATION No.90/87(F)

K.Rangaswamy, Asst. Yard Master, South Central Railway, Hubli.

Applicant

VS.

Divisional Railway Manager, South Central Railway, Hubli. ( Sri K.V.Lakshmanachari

Respondent

... Advocaté )

This application has come up before the court today.

Hen'ble Justice Sri K.S. Puttaswamy, Vice-Chairman made the following:

### DRDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985.

- Prior to 11.7.1983, the applicant was helding the post of an Assistant Yard Master(AYM) in the scale of Rs.330-560 (prerevised). On 11.7.1983, the Divisional Railway Manager, Hubli(DRM) produced the applicant to the scale of Rs.425-640(Pre-revised). But for various reasons that are not material, he was not relieved before 30.7.1983 and therefore he was actually helding the post of AYM in the scale of Rs.330-560 as on 30.7.1983.
- 3. On 30.7.1983 the DRM called for applications for selection to the posts of SCORs in grade Rs.470-750(pre-revised) from eligible candidates and in pursuance of the same, the applicant made his application before the Divisional Personnel Officer(DPO) before

the stipulated time, But the DPO on the view that the applicant was not holding the post of AYM in the scale of \$6.425-640 as on \$30.7.19^3 and had not completed two years' service in that/scale, did not permit him to appear for the written and viva-vece tests held on 9.9.1984, and 2.1.1985 respectively. On 22.2.1985(Annexure A) the DPO had selected 14 persons from the warious categories. On making more than one representation before more than one authority, which did not meet with any success, the applicant had approached this Tribunal on 16.2.1987 challenging the selections made on 22.2.1985 by the DPO and his non-selection on a number of grounds.

- 4. In justification of their actions, the respondents have filed their reply.
- Sri K.Rangaswamy, who is the applicant centends that he was eligible to appear for the examination of 30.7.1983 and therefore urges for cancellation of all steps taken, and the selection or candidates made by the DPO on 22.2.1985 and for a direction to held a fresh examination permitting him to appear for the same.
- Sri K.V. Lak shmanachar, learned counsel appearing for the respondents contends that this application challenging the selections without impleading these relacted was not maintainable and that even otherwise, we should decline to interfere with the various actions of the authorities.
- In his application, the very first and primary relief sought is to quash the order made by the BPOlema22.2.85 selecting 14 persons as SCORs from different categories. Which itself was the culmination of the process initiated by the DRM on 30.7.1983. But all those persons selected have not been impleaded by the applicant. Though they are necessary parties and would be adversly affected by granting the relief sought by him. We are of the view that this defect, is a vital defect and we should dismiss this application on this short ground without examining the merits. We however briefly propose to examine the merits also.



- We will also assume that the applicant was legally 8. holding the pest of AYM in the scale or Rs. 425-640 on 30.7.1983 and was eligible to appear for the written examination for selection to the post of SCOR as on that day and examine his case on that basis. But still we are of the view that we should decline to interfere on grounds of delay and latches.
- As early as on 27.8.1984(Annexure C) the DRM netiried 9. the names of 37 persons as eligible to appear for the interview however emitting, in that memo, the name of the applicant. On holding written and viva-voce tests on 9.9.1984 and 2.1.1985, the list of selected candidates was published on 22.2.1985 and therefore they have also been appointed. But the applicant, who has been aware of all of them had appreached only on 16.2.1987. The only explanation offered by the applicant is that he was ignerant of law. We denot think so. Even if that is sow then also that is hardly a ground to ignore the undus delay and unde all steps taken, the selections and appointment made. On this view, we decline to examine the merits.
- 10. Sri Lakshamanachar informs that DRM on 15.6.1987 had notified for making selection to the posts of SCORs and the applicant is undoubtedly eligible to appear for the examination. We have no doubt that the authorities will deal with this application for the present post without reference to the events that had occured earlier or the order made by us.

In the light of our above discussions, we hold that the 11. application is liable to be dismissed. We, therefore, dismiss the application. But in the circumstances of the case, we direct the

parties to bear their own costs.

ADDITIONAL BENCH

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VICE-CHAIRMAN

MEMBER (A)

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